

This is an application  
OIA 17 of CAT  
(procedure)  
Rules 1987.  
It is in  
prescribed  
proforma  
paper book  
form. It is  
free from  
defects.

Submitted  
before Hon'ble  
J.L.R.K.  
Prasad, M(A)  
Hon'ble  
Jha, M(J)  
is chambered  
under air  
selection  
rules for  
considera-  
tion on  
Review.

*Bijak*

2/2/2001

*For the*

2/2/2001

5-07-01

This Review Application has been filed for setting aside the order dated 8.11.2000 passed in O.A. No. 122 of 1996, and for its review. It appears that there was only one post reserved for Engineering Department as per notification dated 10.6.1994 (Annexure-A/2), but 13 candidates were declared as selected and promoted as clerks who belonged to Engineering Department. This was in violation of the rules for filling up the vacancies of other departments. It appears from the order that the O.A. was dismissed with observation as follows :-

"However, it appears really embarrassing that the Headquarters could not clarify the vacancy position till date and the selection/appointments have been made against the term of notification. The contention that the panel was finally published as the employees Union was pressurising for giving final shape to the selection, does not appear ~~convincing~~ convincing. The Chairman of the Selection Committee belonged to the Engineering Department and 13 candidates out of total 18 candidates of the Engineering Department were finally selected against the allotment of only one post, which appears to be a genuine cause of apprehension of prejudice on his part in the mind of the applicant. The matter is said to be still pending in the Headquarters and we hope and trust that the department would take care of them in the matter by taking appropriate decision as early as possible."

2. In view of the aforesaid observation, the concerned authorities of the department is required to take some decision in the matter, which is pending with him. There appears no apparent mistakes of facts or of record calling for interference in this review application. The applicant may wait for the final decision in the matter by the concerned authorities in the light of observation made above, and in case of non redressal of grievances may take appropriate action in accordance with law. The Review Application may be dismissed.

*Ala. 3/1/01*  
( Lakshman Jha )  
Member (Judicial)

Shri L.R.K. Prasad, Member (A)

*J ofce*  
*10-06*  
*3712*